

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00705/2018

Jabalpur, this Thursday, the 26th day of July, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

S.K. Mandal, S/o Late Niranjan Mandal, aged 49 years, working as Inspector (Now Superintendent), office of the Principal Commissioner, CGST and Central Excise, Head Quarter, Tikrapara, Raipur, C.G. Pin – 492001 **-Applicant**

(By Advocate – Shri A.S. Raizada)

V e r s u s

1. Union of India through the Revenue Secretary, Government of India through Ministry of Finance Department of Revenue, North Block, New Delhi 110001.
2. Chairperson, Government of India, Ministry of Finance, Department of Revenue, Central Board of Indirect Tax and Custom, North Block, Raisinha Hills, New Delhi Pin – 110011.
3. Principal Chief Commissioner, CGST and Central Excise and Custom, 35-C, Mother Teresa Marg, Administrative Area, Arera Hills, Bhopal, District Bhopal (M.P.) Pin Code – 462011.
4. The Commissioner, CGST and Central Excise and Custom, Manik Bagh Palace, Indore (M.P) Pin 452001 - **Respondents**

ORDER(ORAL)

By Navin Tandon, AM.

The applicant is an employee with the respondent department. He has been served with a chargesheet on 23.06.2016 (Annexure A-1).

2. The applicant submits that the Inquiry Officer was nominated on 29.03.2017 (Annexure A-3). The nomination of Inquiry Officer has subsequently been changed on 13.06.2017 (Annexure A-4) and again on 03.05.2018 (Annexure A-5).

3. The applicant relied upon Government of India, Ministry of Finance, Department of Revenue DO dated 31.05.2017 (Annexure A-6) as well as the notification dated 02.06.2017 (Annexure A-7) issued by the DoP&T regarding sub-rule (24) of Rule 14 of CCS (CCA) Rules, 1965.

4. The applicant has submitted several representation (Annexure A-9 colly.), which have not been decided till date.

5. We dispose of this Original Application at the admission stage itself, without going into the merits of this case, with a direction to the competent authority of the respondents to consider and decide the applicant's representation (Annexure A-9), if not already decided, within a period of 60 days from the date of receipt of a certified copy of this order, by passing a reasoned and speaking order. The decision so taken should be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member
am/-

(Navin Tandon)
Administrative Member